

ITEM NO.1

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 7654/2018 in Criminal Appeal No. 898/2012

MANOJ KHATIK

Appellant

VERSUS

THE STATE OF MADHYA PRADESH

Respondent

(FOR EARLY HEARING)

Date : 23-04-2018 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant

Mr. Ashok Kumar Gupta II, AOR

For Respondent

Ms. Swarupama Chaturvedi, AOR
Mr. B.N. Dubey, Adv.
Ms. Devika Gulati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Though this is an application for early hearing of the appeal, we have heard learned counsel for the parties on the question of grant of bail.

Regard being had to the fact that the appellant has remained in custody for more than 16 years, we are inclined to release him on bail on such terms and conditions to be imposed by the learned trial Judge.

I.A. No. 7654/2018 stands disposed of.

(Deepak Guglani)
Court Master

(H.S. Parasher)
Assistant Registrar